

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No.37 of 2016 &
IA No. 93 of 2016**

Dated: 08th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Lalpur Wind Energy Pvt. Ltd. ...Appellant(s)

Vs.

Karnataka Power Transmission Corporation Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Sandeep Grover
Ms. Pankhuri Bhardwaj for R.1.to R.3

ORDER

We have heard learned counsel for the parties. Learned counsel for the appellant may file his preliminary written submissions on or before 23.03.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 06.04.2017 after serving copy on the other side.

List the matter for further hearing on **26.04.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/pr